

**Development of Prawn Cultivation in
Chilka Lake, Orissa**

3583. SHRI CHINTAMANI JENA :
Will the Minister of AGRICULTURE be
pleased to state :

(a) the details of the schemes prepared
or under implementation at the Chilka Lake
in Orissa for the development of prawn
cultivation ;

(b) whether the schemes have been
launched with the help of the World Bank ;

(c) if so, since when and the financial
outlay involved in these schemes ;

(d) the details about the production of
different varieties of prawn at the Chilka
Lake annually before and after the imple-
mentation of the schemes aided by the World
Bank ; and

(e) other efforts being made in regard to
development of fisheries in Orissa State ?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
YOGENDRA MAKWANA) : (a) A Scheme
of brackish water fish/prawn farming in and
around Chilka Lake estimated to cost about
Rs. 8 lakhs under the Centrally Sponsored
Brackish Water Development Scheme has
been sanctioned by the Central Government
in November 1983. Orissa Maritime and
Chilka Area Development Corporation has
prepared a Scheme for development of about
500 hectares of water area in Chilka region.
Clearance of the State Government is await-
ed.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise.

(e) Apart from the schemes under State
Plan in Orissa, the Central Government
have a number of projects under the Cen-
trally Sponsored Sector for the development
of marine and inland fisheries in the State.
Some of these are given below :

eleven fish Farmers' Development
Agencies have been set up in eleven
districts of Orissa. The Orissa Fish
Seed Development Corporation set
up under this project is to construct
five hatcheries for production of 74
million high quality fish seed. The
total outlay on this project is about
Rs. 524 lakhs, out of which the Cen-
tral assistance is about Rs. 105 lakhs.

(ii) For the development of backishwater
fish farming in the coastal districts,
an area of 175 ha. has been allotted
to Orissa, at a total cost of about
Rs. 1.16 lakhs, out of which the central
assistance will amount to Rs. 58
lakhs.

(iii) An integrated Fisheries Harbour Pro-
ject at Astrang has been approved at
an estimated cost of Rs. 624 lakhs.

(iv) Two small fish landing centres have
been approved at an estimated cost of
Rs. 17.4 lakhs, half of which will be
provided as Central assistance.

(v) Under a Centrally-sponsored project
on subsidy for Group Insurance
Scheme for Active fishermen, about
10,000 fishermen have been provided
with insurance cover. A sum of Rs.
60,000 has been released by the
Central Government to Orissa in
1983-84 for this purpose.

(vi) A sum of Rs. 75,000 has been sanc-
tioned to Orissa for conducting a
techno-socio-economic survey of
fishermen during the year 1983-84.

(vii) For the development of aquaculture
technology, the Central Inland Fish-
eries Research Institute have under-
taken programmes with UNDP assis-
tance at Dhauli (Orissa).

(viii) Under the Scheme of Development of
Small Scale Fisheries in the Bay of
Bengal funded by the SIDA and exe-
cuted by the F.A.O., programmes to
train fisheries extension officers and
imparting non-formal primary edu-
cation to the children of traditional
fishermen are in operation since
1979.

(i) Under the Inland Fisheries Project

Public Water Tap at Wright Myo in A and N Islands

3584. SHRI AJIT BAG : Will the Minister of WORKS AND HOUSING be pleased to state the steps taken by Government so far to provide a public water tap at Wright Myo village of Andaman and Nicobar Islands ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : Andaman and Nicobar Administration has reported that piped water supply already exists in Wright Myo Village. Water is provided through 15 public hydrants spread over the village besides 15 house connections.

Cultivable Lands affected by Sea Water

3585. SHRI AJIT BAG : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government are aware that the cultivable lands are affected by sea water because of sluice and sea walls which are not being maintained in a proper way ;

(b) if so, the steps proposed to be taken for repairing sluice gates and sea walls and development of affected lands on priority basis ; and

(c) the sluice gates and sea walls proposed to be constructed where they do not exist but are necessary ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c). Sea walls and sluices wherever necessary have been constructed by the Coastal States in the country. These works are maintained by State Governments out of their non plan budget. The norms of maintenance and operation of such works have recently been revised by an Expert Committee and their recommendations have been sent to the State Governments for implementation.

Increase in Per Capita Sugar Allocation to Gujarat

3586. SHRI AMARSINH RATHAWA :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the per capita quota of sugar supplied to different States and Union Territories at present ;

(b) whether it is a fact that Gujarat Government has urged Central Government to increase the present rate of per capita quota of sugar ; and

(c) if so, the suggestion made and the steps taken by Central Government in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) :

(a) The existing monthly levy sugar quotas of various States/Union Territories effective from October, 1983 were fixed on the basis of 425 grams of per capita availability per month for the projected population as on 1-10-1983. However, in the case of a few States/Union Territories the earlier monthly quotas gave a higher per capita availability and hence the same was taken into account for fixing their revised quotas with effect from October, 1983.

(b) In September, 1983, Gujarat Government had informed that the per capita consumption of sugar in Gujarat was 882 grams and had desired to fix the monthly levy sugar quota of Gujarat at 15,500 tonnes.

(c) Above per capita consumption of sugar indicated by Gujarat Government covers consumption of both levy and free sale sugar in the State. So far as the allocation of levy sugar quotas to the States is concerned, the demands made by the State Governments from time to time are not taken into account since the Statewise quotas have been fixed on the basis of certain uniform norms as indicated in reply to Part (a). Therefore, the request of Gujarat Government for allotting a higher levy sugar quota could not be acceded to.

Scheduled Castes/Scheduled Tribes Cell

3587. SHRI AMARSINH RATHAWA : Will the Minister of AGRICULTURE be